

Date	Note of progress of proceedings and routine orders	Date to which case is adjourned
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23.7.87

Hon. S. Zaheer Hasan, V.C.
Hon. A. John, AM

The applicant was suspended on 30.3.80. He has challenged the suspension in the year 1987 in the Tribunal. We are told that the departmental proceedings have been initiated. The ~~can~~ counsel for the applicant states that without giving any finding on the validity of suspension this application may be consigned with direction to the respondents to complete the departmental proceedings within four months from to-day. The petition be consigned accordingly.

SV
V.C.

3
A.M.

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